Pilferage of Foodgrains from Railway Wagons

2169. SHRI PAWAN KUMAR BAN SAL; Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it i_s a fact that on many occasions the railway wagons carrying 'foodgraing of Food Corporation of India ar_e found with the seals tampered and the goods pilfered ^{on} arrival at the destination;

(b) how many such cases were reported during the year 1985 and what was the total quantity of food grains thus lost; and

(c) how many of thes casss of pilfeiage or theft wer $_{\rm e}$ traced?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINIS. TRY OF FOOD AND CIVIL SUPPLIES (SHRI AJIT PANJA): (a) On some occasions wagons carrying foodgrains of Food Corporation of India are received at th« destination points with seals tampered/dis* turbed.

(a) and (c) la such cases of shortages where seals are found tamperedjdisturbed, claims for compensation are lodged by the Food Corporation of India against the Railaws. The total claim $_0$ f Rs. 3.94 crores were lodged with the Railways during the year 1985 for pilferage, damage, etc.

Promise of more Central Investment In/ West Bengal

2170. SHRI GURUDAS DAS GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Prime Minister had promised Jiore Central investment in West Bengal during his recent Visit to Calcutta; and

(b) if so, what are the details in this regard and what steps are being taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI AJIT PANJA): (a) and (b) The Prime Minister while speaking at the Congress-I Workers' Convention at Oal« cutta on 1-7-1986, had urged them to take the responsibility of economic revival of West Bengal. Extending full assistance of the Central Government h_e had stated that Centre would not fail in any manner whatsoever in helping West Bengal revive it's declining economy. I_n fact, the Centre h_s already brought out some chan-ges in its polices which are aimed at revival of the Jute and Tea Industries.

Committee for Allotment of Accommodation in the Southern Command Area

2171. SHRI F. M. KHAN: Will the PRIME MINISTER be pleased to state:

(a) whether any Committee for allotment of types 'A' and 'B' accommodation to the Army officers in the Southern Command area ha_s been constituted by the Ministry of Defence;

(b) if so, when;

(c) what i_s the composition and the names of the head and the members of the Committee;

(d) what is the scope of the rol_e and duties of the Committee in the matter of alloment of Types 'A' and 'B' accommodation; and

(e) whether any weightage is given to the recommendations/suggestions of the Committee in the allotment of accommodation; if so, what are the details in this regard and if not, what ar_s the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH): (a) No, Sir.

(b) to (e) Do not arise.

Destruction of Forests in Kerala

2172. SHRIMATI RENUKA CHOW-DHURY: Will the PRIME MINISTER be pleased to state:

(a) whether it i_s a fact that forests in Kerala ar_e being cleared gradually by the organised groups with political patronage,

thus resulting in .shortfall in rain in the catchment areas of hydel projects;

(b) whether the Kerala Government has sent a proposal for allotment of forest land to encroacheis and a Minister of that State recently discussed the matter with he Union Minister of Environment and Forests for obtaining relaxation from the provisions of the Forest Act; and

(c) what are the details of the proposal of the State Government and the action being taken by the Central Government to stop further deforestation in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) According to report received from the State Government, 28588.159 ba. of forest lands tare under unauthorised occupation of farmers since before 1977.

(b) Yes, Sir, but the Minister from Kerala met the Minister of State (Environ ment and Forests) to seek expeditious de cision on the proposal, and not relaxation of any provisions of ths Forest (Conserva tion) Act, 1980.

(c) In July, 1986, the State Government of Kerala have sent a proposal to the Gov ernment of India for their approval under the Forest (Conservation) Act, 1980 for diversion of 28588.159 ha. of forest lands under encroachment by about 50.000 fami lies. In this matter, as in regard to til such matters the Central Government will take $^{\rm a}{\rm ctio}_{\rm n}$ which will check further de forestation.

Provision of Government Accommodation to Naval Offices in Bombay

2173. DR. BAPU KALDATE: Will the PRIME MINISTER be pleased to state:

(a) what is the number of naval Com missioned Officers stationed in Bombay;

(b) what is the number of such officers who have been provided with Government accommodation; and

(c) what steps Government propose to tak_e to provide accommodation to those nava] officers who have not been provided with Government accommodation so far?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH): (a) t_0 (c) 1722 Naval

Officers are stationed in Bombay as on 08th August, 1986 and all of them are provided with either Government married or single accommodation. Married accommodation is provided subject to availability. The Officers who are unable to get married accommodation are either offered hired accommodation or permitted to hire accommodation themeseives on reimbursement basis, or offered/-;!lot-ted single Government accommodation. Construction of new married accommodation is being sanctioned progressively every year subject to availability of funds.

Fixation of Seniority of Assistants of the Ministry of Defence

2174. SHRI P. BABUL REDDY: Will the PRIME MINISTER be pleased to Btate:

(a) whether the Ministry of Defence has received any instructions from the Ministry of Personnel and Training, which is the final authority in regard to service matters, to the effect that inter-se seniority of the Assistants renominated from the Department _Gf Petroleum may be fixed with effect from the dates they had initially joined that Department;

(b) if so, whether these instructions have been/are being implemented;

(c) if not, what are reasons therefor;

(d) whether the Ministry of Personnel and Training was again consulted on this issue; and

(e) if so, what are the details Of their reply?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RE-SEARCH AND DEVELOPMENT (SHRI ARUN SINGH): (a) Yes, Sir.

(b) to (e) For the implementation of the instructions $^$ certain clarifications have been sought from Department of Personnel and Training. On receipt of the same, further action will be taken in the matter.